

Sale of triple dwarf Wheat Seeds in Punjab

*264. SHRI BABURAO PATEL: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that many farmers in Punjab were duped by some private individuals by selling them "triple dwarf wheat seeds" as raised by the Punjab University and if so, the names of individuals and the action taken against them;

(b) the amount of loss to the farmers for buying this phoney seed;

(c) the price per kilogram at which the "triple dwarf wheat" labelled seed was sold as against the normal seed;

(d) whether it is also a fact that the Deputy Director General of the Indian Council of Agricultural Research had visited the Punjab University recently and warned the farmers not to use the variety till "proven results of research become available"; and

(e) if so, the steps taken to prevent further sale of triple dwarf wheat seeds?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) There have been a few reports to this effect.

(b) No estimates of this are available. But since this kind of wheat is of very recent origin, it is not likely to have been grown by farmers on any appreciable scale;

(c) No definite information is available in this regard.

(d) Yes.

(e) Apart from the statement made by the Deputy Director General which has already received publicity, action

is being taken to advise the farmers suitably through the medium of press and radio. It is understood that the Extension Department of Punjab Agricultural University has already given a few broadcasts over the Julundur radio in this regard.

उत्तर प्रदेश में फॅक्टरी अधिनियम के उल्लंघन के मामले

*265. श्री मोल्लू प्रसाद : क्या अन्न, तथा पुनर्वास मंत्री 11 अप्रैल, 1968 के अतिरिक्त प्रश्न संख्या 6948 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश सरकार से उस राज्य में फॅक्टरी अधिनियम के उल्लंघन के मामलों के बारे में जानकारी इस बीच एकत्र कर ली गई है;

(ख) यदि हां, तो इस का व्योरा क्या है; और

(ख) यदि नहीं, तो विलम्ब के क्या कारण हैं ?

अन्न तथा पुनर्वास मंत्री (श्री हाथी) :

(क) जी हां ।

(ख) एक विवरण सभा की मेज पर रख दिया गया है । पत्रकालय में रख दिया गया । देखिये संख्या LT-1544/68]

(ग) प्रश्न नहीं उठता ।

Informal Consultative Committees

*266. SHRI BHOGENDRA JHA: Will the Minister of PARLIAMEN-TARY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 9279 on the 2nd May, 1968 and state:

(a) whether consideration of the matter about making the Informal Consultative Committees more effective has been completed;

(b) if so, the result thereof, and

(c) if not, the reasons for the delay?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH):

(a) to (c). The constitution of Informal Consultative Committees for various Ministries was completed by 13th September, 1967. It is proposed to review the functioning of these Committees after one year i.e. after the current Session of Parliament.

उत्पादकों द्वारा चीनी को छिपना

*267. श्री महाराज सिंह भारती : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) या यह सच है कि मिल मालिकों ने सरकार को दिये गये चीनी के उत्पादन के आंकड़ों में दिखाई गई चीनी के अतिरिक्त भारी मात्रा में उत्पाद की गई चीनी छिपाकर रखी हुई है और इस के फलस्वरूप चीनी के मूल्य में कमी हो गई है; और

(ख) यदि हां, तो छिपाई गई चीनी कर वसूल करने के लिए सरकार क्या कार्यवाही कर रही है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्नासाहेब शिंदे) : (क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

Demands of Central Organisation of Jute Workers

*268. **SHRI INDRAJIT GUPTA:** Will the Minister of **LABOUR AND REHABILITATION** be pleased to state:

(a) whether the Central Organisation of Jute Workers have submitted

fresh demands after the expiry of the Wage Board's award on 31st December, 1968;

(b) if so, the employers' reaction thereto;

(c) whether Government consider any or all, and, if so, which of the workers' demands and grievances to be justified; and

(d) the action taken in the matter?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI):

(a) Yes. The workers have made demands for a revision of wage structure after expiry of the Wage Board's recommendations on the 31-12-1967, and some other matters.

(b) The employers have agreed that the question of reviewing the wage structure may be referred to a body consisting of a High Court Judge and including an equal number of representatives of employers and workers. They have also agreed to give a credit of 1½ hours' work to night-shift workers and to refrain from retrenchment in the name of rationalisation.

(c) As most of the demands including revision of wage structure and other payments will be decided according to a procedure agreed by both parties, Government do not propose to express any opinion on the merits of the various demands.

(d) Does not arise.

Recognition of Trade Unions

*269. **SHRI RABI RAY:** Will the Minister of **LABOUR AND REHABILITATION** be pleased to state:

(a) whether his attention has been drawn to a news-report in the *Times of India* of 8th May, 1968 that the National Commission on Labour has suggested a new formula for recognising the trade unions; and